

20.00 hrs.

ANNOUNCEMENT BY  
SPEAKERObservation Re. Receipt of Interim  
order from High Court of Delhi

[English]

MR. SPEAKER: Before I call the Prime Minister, I would like to inform you about the latest observation of the High Court. Here is a letter. I had informed the House on 8 January, 1991 about the receipt of a letter from the Registrar of the High Court of Delhi forwarding therewith a copy of an interim order passed by the Division Bench of the High Court of Delhi on 8 January, 1991 directing that all the petitions presented before me under the Tenth Schedule to the Constitution shall not be proceeded with or pursued by the petitioners.

I have received today another letter from the Registrar of the High Court of Delhi, forwarding therewith a copy of an order passed by the Full Bench of the High Court of Delhi on 11 January, 1991. The Full Bench has passed the following orders:

"We are *prima facie* of the opinion that the Speaker has jurisdiction to decide the question of disqualification of members of Lok Sabha under paragraph 6 of the 10th Schedule and the rules framed thereunder on the petitions presented to him. So we vacate the interim order passed by us on 8th January, 1991."

Now the Prime Minister.

20.01 hrs.

DISCUSSION UNDER RULE 193  
Situation in Punjab—contd.

[Translation]

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): Mr. Speaker, Sir, The concerns expressed

over Punjab problem is but natural. I do agree that there is no improvement in the situation in Punjab. It is also true that apprehensions and terror is there among the people of Punjab. But the situation has not deteriorated to that extent that we cannot make efforts to improve it. But it is not true as some Members have said that it appears that Khalistan has been made there and no one is secured in Punjab. It is true that some dictates have been issued by the so called terrorists there to put some restriction one wearing dresses and speaking a particular language. These dictates came into force when these were discussed in Chandigarh and they were followed by many Government departments also. A situation arised there when the Hindi bulletins from All India Radio and Doordarshan were stopped. We do not say that situation has taken a drastic turn. That situation is not there in Chandigarh. We have taken certain steps and I do not want to go into the details of those steps. Hindi bulletins have again been started from All India Radio Chandigarh and Doordarshan Centre about ten days ago. Now, no one is harassing for wearing particular dress or speaking particular language there. This has been the situation in Chandigarh for last one week. This has happened because we tried to remove the drawbacks existing in the administration of Chandigarh. We believe that it is the responsibility of the Government that every citizen should feel secured but I do not say that no untoward incident would take place but we have provided enough security forces which were required to provide security to the people and to boost morale and strengthening will power of the people. Such steps have been taken by the Government and the results thereof are also coming before us.

Mr. Speaker, Sir, I know that certain things are said because of the fear and in fear our own shadow looks like a ghost to us. We cannot solve the problem like this. We